

① Mr. H.P. Rath

CAT / J / 11

(A)

THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No. 1996

Mania Bhera, Applicant(s)

Union of India & Ors, Respondent(s)

Sr. No.	Date	Order with Signature	
	12.7.96	<p>REGISTER</p> <p>Registrar</p>	<p>1. P.O. fee Rs 50/- has been paid D 12/7/96</p>
1.	15.7.96	<p>Heard Shri H.P. Rath learned counsel for the applicant.</p> <p>In this Original Application, the claim is to direct the Respondents to regularise the services of the applicant in a Gr. D Post. The applicant had been working for more than 240 days in each years since 1981. She was appointed as Farash cum Waterman in P & T Dispensary Cuttack from 1-5-81 as contingent paid basis. Thus, he has worked by now for more than two and half decades. His grievance is that he has not been regularised. The second grievance of the applicant is that he should be conferred temporary status w.e.f.8-1-1989 with all consequential service benefits. He has, for this purpose, filed a representation to the Sr. Supdt. of Post Offices, who is impleaded in this petition as Respondent No. 3</p>	<p>For Rego p/1 D 12/7/96 <u>Admn.</u> Sd/ 12.07.96</p> <p>Registration</p> <p>For Admn. & I.O. please D 12/7/96 <u>Bench</u></p>

Serial No. of Order	Date of Order	Order with Signature
		<p>which is at Annexure-9 dated 11.8.1994 to the petition. Annexure -10, the chief Medical Officer, incharge P & T dispensary by its letter dated 10.1.1995 has personally recommended the applicant's case. He stated that the applicant has been working for last 14 years without a single break and he should be given temporary status. Even after the representation, there has been no response whatsoever by Respondent No. 3. This is a case which deserves most immediate attention of the Respondents. A representation is pending and it shall be disposed of. I therefore, direct the Respondent No. 3 to dispose of the representation pending before him within a period of eight weeks from the date of receipt of a copy of this order. In case the Respondents do not agree with the applicant's claim, they should pass a reasoned and speaking order. The application is disposed of. Mr. Ashok Mohanty, learned Senior Standing Counsel (Central) is present and is heard.</p> <p>The services of the applicant shall not be discontinued or interfered with in any manner till the representation is disposed of.</p> <p style="text-align: right;">K. Venkateswaran Member (Adm.)</p> <p style="text-align: right;">A copy of the order dt 15.7.95 may be given to the applicant's Counsel & to Mrs. Ashok Mohanty S/o S. C. W. with 04 copies.</p> <p style="text-align: right;">18.07.96 S. O.</p> <p>Received copy of the order dated 15.7.95 on behalf of Mr. Ashok Mohanty and given to the same on 18.7.96 T.S. 18.7.96</p>